

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH- COURT NO. I

Service Tax Appeal No. 52684 of 2018

(Arising out of Order-in-Appeal No. 500(CRM)/ST/JDR/2018 dated 28.05.2018 passed by the
Commissioner (Appeals) Central Goods & Service Tax-Jodhpur.)

M/s Sharp Security Services

40 Near Old Telegraph Office,
Manikya Nagar, Bhilwada, Rajasthan

....Appellant

Versus

Commissioner, CGST-Udaipur

142-B, Sector-11, Hiran Magri,
Udaipur,
Rajasthan-313002

...Respondent

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MS. HEMAMBIKA R PRIYA, MEMBER (TECHNICAL)

Date of Hearing/ Decision: March 02, 2023

FINAL ORDER NO. 50279/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeals, therefore, stand dismissed as withdrawn.

(Order dictated in the Open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R PRIYA)
MEMBER (TECHNICAL)**